

State/Territory	Industries/services, etc, to which the Act has been extended
Punjab	Motor omnibus services ; plantations, Government and private transport companies ; quarries, certain categories of workshops.
Uttar Pradesh	Printing Presses
West Bengal	Motor omnibus services ; Docks, wharfs or jetties, tramways, Plantations
Delhi	Motor omnibus services ; Motor goods transport services, tramways, Road construction or building operations ; Stone breaking and Stone crushing.
Tripura	Motor omnibus services.
Whole of India <i>except</i> Jammu and Kashmir	Mines (extended by the Central Government)

Staff Transferred to N.D.M.C.

Mr. Speaker: I dismissed it.

470. Shri Tangamani: Will the Minister of Works, Housing and Supply be pleased to refer to the reply given to Unstarred Question No. 1323 on the 5th December, 1960 and state:

(a) whether any terms and conditions of service have been offered to those staff who have been transferred to the New Delhi Municipal Committee;

(b) if so, what are the terms and conditions;

(c) whether the pay of such staff has been revised and they have been given the arrears on re-fixation; and

(d) if not, the reasons therefor?

The Minister of Works, Housing and Supply (Shri K. C. Reddy): (a) No.

(b) Does not arise.

(c) No.

(d) The question of fixing the pay of the workcharged staff, who are at present with the N.D.M.C., will be taken up only if they opt to come back to the C.P.W.D.

12.07 hrs.

Re: MOTION FOR ADJOURNMENT

Shri Hem Barua (Gauhati): I have tabled an adjournment motion.

Shri Hem Barua: May I submit that now I am convinced of the urgency of the matter? It is about the transfer of the captured IAF men to an area outside the Assam border by the hostiles themselves. And there is a report to the effect that they have written a letter to Phizo in London asking him how to deal with the captured men. Yesterday, when the question was put here I did not have this information with me. But today I have this information with me and that is why I have tabled this adjournment motion personally. When we are seeking the rescue of the captured IAF men and the whole country is interested in that, it is sad commentary on the administration itself.

Mr. Speaker: Order, order. How did he know this? He ought not to go on like this. I would not call him at all hereafter. He must first hear my question. How did he get this information?

Shri Hem Barua: I have given you the source. It is from Kohima by the special correspondent of the Assam Tribune dated the 21st February. At the same time, an official of the Naga Hills-Tuensang area, a Government official, who has toured the area has given this information, and he has given very good information because we do not get information here and this serious information is this, that

Shri Phizo has written a letter to the hostiles equiring about the atrocities, supposed atrocities, committed by the army and the civil administration and they have written a letter to Shri Phizo, saying it is the army that is committing excess but not the civil administration. This establishes my contention that the civil administration is in collusion with the Naga hostiles and the situation, as I have pointed out yesterday, is that they have rather immobilised the army from operation by saying they would secure the release of the captured IAF men, and they deputed an officer who also failed in spite of his Many attempts; though the Prime Minister has denied it by saying that some underlings did it. This is the problem. This is a reflection on the state of affairs obtaining in the administration and this is a reflection on the security measures, and that is why I want to say . . .

Mr. Speaker: Order, order.

Shri D. C. Sharma (Gurdaspur):
Why this long speech?

Mr. Speaker: Has the Prime Minister anything to say?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): No, Sir.

Mr. Speaker: Matters go on appearing in newspapers. I do not know whether it is the duty of the Government to go on contradicting them from time to time. This matter came up only yesterday and a number of questions were asked. The hon. Defence Minister was also here, and he said we are pursuing this matter. The question was as to the progress that has been made in getting the release of those people who are under arrest. He said, "We are making progress, but until they are actually released there is no meaning in saying how we are pursuing this matter. This will be giving away the method by which we are pursuing it with the opponents." That is the danger. The persons there may have the informa-

tion, but even if that information is true what is available to the hon. Member from newspapers must be available to the Government also. In view of what the hon. Defence Minister said yesterday, if from stage to stage they say that they have come to know of this and that it is true or it is not true, it will not be in the best interests. It is not as if the hon. Member alone is watchful. I would advise him to inform the Government if he comes to know of a particular thing. Because there is a small difference between the two, why should he think that he ought not to approach the Government at all and raise every matter here, when the hon. Defence Minister has said that it is not in public interest? Everybody is interested in seeing that they are released as early as possible. Therefore under these circumstances I refuse to give my consent to it. The hon. Member sometimes becomes irrepressible. That is my difficulty.

12.11 hrs.

PAPERS LAID ON THE TABLE

RUBBER (AMENDMENT) RULES

The Deputy Minister of Commerce and Industry (Shri Satish Chandra). Sir, I beg to lay on the Table a copy of the Rubber (Amendment) Rules, 1961 published in Notification No S.O. 163 dated the 21st January, 1961, under sub-section (3) of Section 25 of the Rubber Act, 1947. [Placed in Library, See No. LT-2662/61.]

NOTIFICATIONS ISSUED UNDER MINES ACT

The Deputy Minister of Planning and Labour and Employment (Shri L. N. Mishra): Sir, I beg to lay on the Table a copy of each of the following Rules under sub-section (7) of Section 59 of the Mines Act, 1952:—

- (i) The Mines (Amendment) Rules, 1960 published in Notification No. G.S.R. 31 dated the 7th January, 1961.
- (ii) The Mines Creche (Amendment) Rules, 1961 published